

facilities for the training of Indian technicians for this purpose. The acquisition of this know-how would help bridge an important gap in the field of design and manufacture of rolling mills which form a major part of capital investment on a steel plant and would lead to self-sufficiency in this regard.

**Expenditure incurred on implementing the scheme to assist families of Jawans/Officers killed or Disabled in Indo-Pak War, 1971**

\*717. SHRI S. A. MURUGANANTHAM: Will the Minister of DEFENCE be pleased to state the total expenditure so far incurred on implementing the various schemes formulated to assist the families of jawans and Officers killed or disabled in the Indo-Pak war of December, 1971?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): The scheme for rehabilitation of war bereaved families and the disabled servicemen is package of concessions extended by the Central and State Governments. These include the liberalised pensionary awards, free education for the children of those killed or permanently disabled, assistance in finding employment for dependents of the deceased servicemen and placement of such disabled servicemen as are fit for economic activity in employment and self-employment ventures. In addition, suitable accommodation, agricultural land and homestead land are being made available to them by the State Governments.

2. The most important feature of the rehabilitation programme is the liberalised pensionary awards. Under the scheme widows of officers killed in action are eligible to a pension of 3/4ths of the pay of the rank held at the time of death till the deemed date of retirement of the officer and thereafter to normal family pension. In the case of JCOs/ORs, pension is payable at the rate of last pay drawn to the nominated heir for life. The disability pension for those invalidated out of service consists of two elements: the disability element and the service element. The disability element for 100 per

cent disability is equal to the emoluments last drawn minus the service element, the amount being limited to Rs. 500. For lower percentages of disability, the disability element is proportionately reduced. All those eligible are in receipt of these pensions.

3. The educational concessions extended to children of servicemen killed in action and those permanently disabled provides for free education upto the first degree level, including cost of books, uniforms, board and lodge in schools run or aided by the Union Government. State Governments have also issued similar orders. Assistance in the matter of employment to dependents and those discharged from service is regulated by rules and orders issued by the Central and the State Governments. The concerned individuals can be appointed in Government employment without the intervention of the employment exchanges. Facilities for training have been extended to them in training institutions both under the Central and State Governments; and the Ministry of Defence co-ordinates and ensures that applicants for such training are assisted for admission to these institutions.

4. As expenditure on the increased pensionary awards is a continuous charge, educational facilities are being availed of in institutions of both the Centre and the States, assistance for the purpose of employment is a co-ordinated activity between different Departments of Central Government and the State Governments, it is not feasible to assess the expenditure on these schemes on a given date.

#### Use of Computers

\*719. SHRI SHRIKISHAN MODI:  
SHRI P. M. MEHTA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether he has pointed out that computers will not help India at a time when the country is facing unemployment problem; and

(b) whether resources utilisation could be effectively controlled by computers?